

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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## THIRD REPORT

(Presented on 8.12.2004 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on 7 December, 2004 for -

- I. Examination of six Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 10 December, 2004.

### Examination of Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2004  
(*Insertion of new article 100A*) by  
Shri C.K. Chandrappan, M.P.

The Bill seeks to insert a new article in the Constitution with a view to making provision for recalling a member of either House of Parliament by electorate whom they elected under certain circumstances in the manner as may be prescribed by law to be made by Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2004  
*(Amendment of article 239AA)* by  
Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Constitution with a view to reserving not less than one third of total number of seats filled by direct elections in the House of the People and the Legislative Assemblies of the States for women.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2004  
*(Amendment of article 85, etc.)* by  
Shri Pawan Kumar Bansal, M.P.

The Bill seeks to amend the Constitution with a view to fixing a minimum number of sittings of both Houses of Parliament and Legislative Assemblies of States/Union territories.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2004  
*(Amendment of article 80, etc.)* by  
Shri Pawan Kumar Bansal, M.P.

The Bill seeks to amend the Constitution with a view to providing for reservation of one third of seats for women in both Houses of Parliament and State Legislatures.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2004  
*(Amendment of article 275)* by  
Shri Suresh Chandel, M.P.

The Bill seeks to amend the article 275 of the Constitution with a view to providing grants-in-aid to be paid out of the Consolidated fund of India to the tune of rupees five thousand crore per annum to the State of Himachal Pradesh for development of hilly and remote areas of the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2004  
(Amendment of article 130) by  
Shri S.K. Kharventhan, M.P.

The Bill seeks to amend article 130 of the Constitution with a view to setting up of a Bench of the Supreme Court at Chennai.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to resolutions as follows :-
- (i) Resolution by Shri Sunil Kumar Mahato regarding steps to prevent terrorism. 2 hours
  - (ii) Resolution by Prof. Chander Kumar regarding financial assistance to the State of Himachal Pradesh. 2 hours
  - (iii) Resolution by Shri Dushyant Singh regarding action plan for the promotion of tourism. 2 hours

#### **Recommendations**

5. The Committee recommend that -
- (i) Sarvashri C.K. Chandrappan, Pawan Kumar Bansal, Suresh Chandel and S.K. Kharventhan be permitted to move for leave to introduce their Constitution (Amendment) Bills ; and
  - (ii) the allocation of time to resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

7 December, 2004

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16 Agrahayana, 1926 (Saka)

CHARANJIT SINGH ATWAL,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.